

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT  
AND  
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.6353/Del/2019  
Assessment Year: 2010-11

Preeti Khandelwal, H-87, Ashok Vihar, Phase-1, Delhi	<b>Vs.</b>	ITO, Ward-34(3), New Delhi
<b>PAN :ABHPK7898J</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	None
Respondent by	Sh. Mrinal Kumar Das, Sr. DR

Date of hearing	24.06.2022
Date of pronouncement	24.06.2022

**ORDER**

**PER SAKTIJIT DEY, JM:**

This is an appeal by the assessee against order dated 31.05.2019 of learned Commissioner of Income Tax (Appeals) -12, New Delhi, for the assessment year 2010-11.

2. When the appeal was called for hearing, none appeared on behalf of the assessee. However, the assessee has furnished letter dated 16<sup>th</sup> June, 2022 seeking withdrawal of the appeal as the dispute arising in the appeal has been settled under Direct Tax

Vivad Se Vishwas Act, 2020. A copy of Form 5 dated 13<sup>th</sup> September, 2021 issued by the designated authority has been enclosed to the aforesaid letter.

3. Learned Departmental Representative did not object to assessee's request for withdrawal of the appeal.

4. Having heard learned Departmental Representative and perused the materials on record, we find, accepting assessee's declaration under the Direct Tax Vivad Se Vishwas Scheme – 2020, the designated authority has issued Form 5. Thus, for all practical purposes, the dispute arising in the present appeal stands settled. Therefore, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

5. In the result, appeal is dismissed.

***Order pronounced in the open court on 24<sup>th</sup> June, 2022***

***Sd/-***  
**(G.S. PANNU)**  
**PRESIDENT**

***Sd/-***  
**(SAKTIJIT DEY)**  
**JUDICIAL MEMBER**

Dated: 24<sup>th</sup> June, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi